

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. †\*260**

**TO BE ANSWERED ON THE 13<sup>TH</sup> MARCH, 2018 /PHALGUNA 22, 1939 (SAKA)**

**MODEL POLICE ACT**

**†\*260. SHRI VIJAY KUMAR HANSDAK:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has circulated the Model Police Act prepared by an expert committee, for consideration of the States;**
- (b) if so, the details thereof and the salient features of the said Act;**
- (c) the dates on which the said Act has been circulated to the States; and**
- (d) the names of the States which have submitted their views thereon along with the names of those States which have failed to do so?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): A Statement is laid on the table of the House.**

**STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. \*260 FOR 13.3.2018  
BY SHRI VIJAY KUMAR HANSDAK REGARDING 'MODEL POLICE ACT'**

**(a): Yes, Madam.**

**(b) to (d): In line with the changing realities and for making 'Police' more responsive, efficient and citizen friendly, a draft Model Police Bill, 2015 has been formulated. The ten attributes of the concept of 'SMART' Policing are incorporated in it. Other salient features include, respect of privacy in the course of investigation of any case by the police, prohibiting acts of personal servitude for catering to the personal needs of any person and the right of the complainant to be informed from time to time of the progress of the inquiry.**

**The draft Model Police Bill was uploaded on BPR&D's website on 15.10.2015 for comments by all the stakeholders. The States of Himachal Pradesh, Chhattisgarh, Union Territory of Daman & Diu have forwarded their views on the draft Model Police Bill, 2015.**

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